CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-169/98

New Delhi this the 8th day of December 1998. Hon'ble Shri S.P. Biswas, Member(A)

Shri I.M.L. Bhasin, A-1, 250, Janakpuri, New Delhi-58.

Applicant

(through Sh. A.K. Bhardwaj, advocate)

versus

- Union of India through the Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi.
- 2. The Pay & Accounts Officer, Pay & Accounts Office, (IRLA), Ministry of Information & Broadcasting, A.G.C.R. Building, New Delhi.
- 3. The Pay & Accounts Officer, Central Pension Accounting Office, Ministry of Finance, Govt. of India, Trikoot-II, Bhikaji Cama Place, Near Hyatt Regency, New Delhi.
- 4. The Accountant General of Central Revenue (AGCR), (IRLA-Feb-18 BCR-65 No. 96244), ITO Bridge (Estate), New Delhi.

Respondents

(through Sh. VSR Krishna, advocate)

ORDER (ORAL)

The applicant, a retired Assistant Director (Production) from the Ministry of Information & Broadcasting is aggrieved by respondents action in not refixing his pension properly. As per applicant, the respondents did not restore his full pension even after 15 years from the date of full commutation.

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- 2. On being aggrieved on account of the above reasons, the applicant is before us seeking relief in terms of allowing pension alongwith D.A. as per the CCS (Pension) Rules. He has also sought for pensionary benefits at the rate of Rs.1200/- per month while the respondents have allowed him actually Rs.105/- illegally.
- When the case came for hearing, the 3.. learned counsel for the applicant produced before us a copy of the sanction order issued by the Senior Accounts Officer (Pension) dated 23.10.98 (Respondent No.3). The order indicates the amount of settlement due to the applicant in respect of different items as mentioned in the sanction letter. Both sides do not dispute about details of dues worked out. The only dispute is regarding Rs.36, 918/- which the respondents claim as having been already authorised, but the applicant alleges of not having really received the same. Shri VSR Krishna, learned counsel for the respondents submits that the amount payable is likely to be received by the applicant shortly. The total amount payable to the applicant has been shown at para-4 of the sanction letter itself.
- 4. Taking into account pleas of both sides, we direct that the net amount shall be paid to



the applicant within a period of 45 days from the date of receipt of a copy of this order.

5. The O.A. is disposed of as aforesaid.
No costs.

(S.P. Biswas) Member(A)

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